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Title: Regarding need to declassify the files on Netaji Subhas Chandra Bose.

**श्री भर्तृहरि महताब (कटक) :** मौसम स्पीकर, जब मानसून सत्र शुरू हुआ था उस समय कहा जा रहा था कि मौसम थोड़ा बिगड़ा हुआ है, अब दो दिन के बाद मानसून सेशन खत्म होने वाला है, कल मुझे पता चला कि मौसम काफी बेइमान हो चुका है। देश ने पिछली सेन्चुरी में स्ट्रीक ऑफ फॉसिज्म को देखा था और आज इस सत्र में हम देख रहे हैं कि मैनिफेस्टेशन ऑफ फॉसिज्म इनसाइड द हाउस की कोशिश की जा रही है, आपके पेजेन्स को चुनौती दी जा रही है।

**13.00 hrs.**

वै। (व्यवधान) में प्रार्थना करूंगा कि आपकी पैजन्स बरकरार रहे और हाउस को सही ढंग से चलाने की आप कोशिश करें। ... (व्यवधान) Now I come to the point. ... (Interruptions)

Madam, last week the INA Trust had organised a function in memory of Netaji Subhas Chandra Bose and it is not only in that function but also the country needs to know to declassify the files relating to Netaji. ... (Interruptions) The Justice Mukherjee Commission, which was established during Atal Ji's time, had also recommended for declassification of those files which were classified during the Congress regime.... (Interruptions) In 2014, the present Home Minister had been to Cuttack, my constituency, the birthplace of Netaji and in his birthplace, he had committed that after our Government comes to power, we will ensure to declassify all those files relating to Netaji for public consumption. ... (Interruptions) The accident that occurred at Formasa Island in the present Taiwan is doubtful. That is what the Justice Mukherjee Commission has mentioned. So, when the accident is in doubt, then what happened after that to Netaji's life is also needed to be probed.... (Interruptions) A number of Commissions and Committees have been established but I would urge the Government, through you, Madam, to declassify all those classified documents which are relating to Netaji. The quicker it is done the better. Because it was a commitment by the then President of the Bharatiya Janata Party and the present Home Minister, Shri Rajnath Singh.... (Interruptions).

So, I would urge upon the Government to declassify all those files relating to Netaji's disappearance as early as possible. Thank you, Madam.

HON. SPEAKER: Kunwar Pushpendra Singh Chandel, Shri Nishikant Dubey, Dr. Kirit P. Solanki, Shri Sudheer Gupta, Shri Gajendra Singh Shekhawat, Shri P.P. Chaudhary, Shri Prahlad Singh Patel, Shri C.R. Chaudhary, Dr. Shrikant Eknath Shinde, Shri Shirang Appa Barne, Shri Rahul Ramesh Shewale, Dr. Virendra Kumar and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Bhartruhari Mahtab.

... (Interruptions)

**माननीय अध्यक्ष :** जो लोग बेल में हैं, मैं उनसे बार-बार निवेदन कर रही हूँ कि please go to your seats. This is not fair. The House is for discussion. All of you, please go to your seats. I am sorry. This is not fair.

... (Interruptions)

HON. SPEAKER: The House stands adjourned to meet again at 2.15 p.m.

**13.03 hrs**

***The Lok Sabha then adjourned till Fifteen Minutes***

*past Fourteen of the Clock.*

**14.15 hrs**

*The Lok Sabha re-assembled at Fifteen Minutes past*

*Fourteen of the Clock.*

(Hon. Deputy Speaker *in the Chair*)

... (Interruptions)

HON. DEPUTY SPEAKER: Now, the House will take up Matters under Rule 377.

... (Interruptions)

SHRI MALLIKARJUN KHARGE (GULBARGA): Sir, we are requesting for the admission of our Adjournment Motion which for many days, we have been trying for. Our intention is to discuss the issue thoroughly under Adjournment Motion, if they are free. Though they do not have any hitch, I do not know why they are opposing discussion under Adjournment Motion. I agree that they are always telling outside that we are not ready, the others are ready, but the Government is ready to discuss. Then, why do you not allow the Adjournment Motion to be taken up? Why are you afraid of that? It is just to blame others. You are not ready to discuss it.

Sir, you know that the importance of an Adjournment Motion is different from that of a discussion under Rule 193. Changing the subject and putting it under Rule 193 means that you want to suppress the facts and want to just discuss it.

HON. DEPUTY SPEAKER: Okay. Now, we are taking up matters under Rule 377.

Already the Speaker has given ruling regarding the Adjournment Motion.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): After the hon. Speaker has given a ruling, it is unfair on the part of anybody ...(*Interruptions*)

Who is afraid? Who is going out of the House? Who is speaking outside? Everybody knows. People with such an experience ...(*Interruptions*) authority. The Government is ready to discuss. ...(*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): Sir, I have seen your statements outside where you are telling that the Congress Party is not ready, the opposition party is not ready to discuss. They are ready to discuss; we are ready to discuss. Take it up under the Adjournment Motion.

SHRI M. VENKAIAH NAIDU: We are ready for discussion right now. â€¦ ( *Interruptions*) Sir, right now we are ready for a discussion. They have been disrupting the House. They have been abusing authority. They have been displaying placards. They are going out and holding demonstration. ...(*Interruptions*)

SHRI MALLIKARJUN KHARGE: You have got brute majority in the House. You put it to vote and defeat our resolution. ...(*Interruptions*)

SHRI M. VENKAIAH NAIDU: The Government from day one is ready to discuss this issue. ...(*Interruptions*) They are afraid that the truth may come out. We are ready even now. Come on, let us start the discussion now.

HON. DEPUTY SPEAKER: Let the matters under Rule 377 be over.

SHRI M. VENKAIAH NAIDU: Yes, if they are ready.

HON. DEPUTY SPEAKER: After matters under Rule 377 are over, we will take it.

SHRI MALLIKARJUN KHARGE: Sir, why I am telling you is that every time, repeatedly, they are telling that the Congress Party and other opposition parties are not ready to discuss; they are disrupting: they are spoiling the atmosphere. ...(*Interruptions*) Why are you hesitating to discuss this issue under Adjournment Motion? Why are you hesitating? ...(*Interruptions*)

SHRI M. VENKAIAH NAIDU: We are ready just now. Start a discussion within one minute. ...(*Interruptions*)

SHRI MALLIKARJUN KHARGE: You are changing the subject. ...(*Interruptions*)

SHRI M. VENKAIAH NAIDU: Start the discussion. You are afraid to discuss. ...(*Interruptions*)

SHRI MALLIKARJUN KHARGE: Hon. Deputy Speaker, Sir ...(*Interruptions*)

HON. DEPUTY SPEAKER: You have already expressed your view. I had allowed you to speak and you have spoken.

...(*Interruptions*)

SHRI MALLIKARJUN KHARGE: Sir, hon. Parliamentary Affairs Minister also knows the difference between a discussion under Rule 193 and Adjournment Motion. ...(*Interruptions*)

SHRI M. VENKAIAH NAIDU: That is not the issue. ...(*Interruptions*)

SHRI MALLIKARJUN KHARGE : When we are insisting on Adjournment Motion and are ready for discussion, then why are they escaping and why are they changing? ...(*Interruptions*)

HON. DEPUTY SPEAKER: No, the Minister has already replied.

You raised the issue and the Minister replied. The matter is over.

...(*Interruptions*)

SHRI M. VENKAIAH NAIDU: We are not escaping. From day one, we are here. They escaped from the House for 11 days. ...(*Interruptions*) They held demonstrations outside. They were shouting slogans. It is unfortunate and unfair. ...(*Interruptions*)

HON. DEPUTY SPEAKER: Now, Matters under Rule 377 – Shri Ajay Misra Teni.

...(*Interruptions*)

#### **14.19 hrs**

*At this stage, Shri K.C. Venugopal and some other hon. Members came  
and stood on the floor near the Table.*

...(*Interruptions*)

#### **14.19 ½ hrs.**

### **MATTERS UNDER RULE 377**

